

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.107-CP(IB) 589 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vaibhav Enterprise
V/s
KRN Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 24/04/2023

Coram:

Mr. Ashok Kumar Bhardwaj, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr.Monaal Davawala, Advocate
For the Respondent : Mr. Anand Tailor, Proxy Advocate for
Mr.Devashish K Trivedi, Advocate

ORDER

When the Ld. Proxy Counsel appearing for the CD prayed for adjournment espousing that the arguing counsel is in some personal difficulty, Ld. Counsel appearing for the OC, i.e. Petitioner, is also not prepared with his submission. By way of sheer indulgence, we defer the hearing for one week. It is made clear that if the petition is not pressed on the next date of hearing, we will be constrained to draw an inference that the petitioner is not interested in pressing the same and the same would be dismissed for want of prosecution.

List on 15.05.2023

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)**